

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 45**

**CP/260(MB)2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **15.07.2024**

NAME OF THE PARTIES:    **MADHUKAR SAWANT V/s RELIANCE**  
**INDUSTRIES LIMITED**

Section 58(3) of the Companies Act, 2013

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**ORDER**

**CP/260(MB)2022**

- 1) Ms. Prachi Pandya, Ld. Counsel for the Petitioner is present. None present for the Respondents, when the matter is called out.
- 2) Ld. Counsel for the Petitioner informs that they have served a copy of the amended Petition to the Legal Heirs of the Respondent No. 9, however, the same has been returned with the remark "Refused".
- 3) This Bench is of considered view that this Refusal is also equivalent to be deemed service of Notice upon the Legal Heirs of the Respondent No. 9. In that view of the matter, this Bench proceed the present Company Petition *ex parte* against the Legal Heirs of the Respondent No. 9.
- 4) Stand over to 26.07.2024, for further consideration and hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**